

SCHEDULE IV
[See section 274(2)]
FORM OF CERTIFICATE

I, A. B., Registrar (or as the case may be) of the High Court of Judicature at (or as the case may be) hereby certify that on the _____ day of, the High Court of _____ Judicature at _____ (or as the case may be) granted probate of the will (or letters of administration of the estate) of C.D., late of _____, deceased, to E.F. of _____ and G.H. of _____, and that such probate (or letters) has (or have) effect over all the property of the deceased throughout ¹[India] ^{2***}.

1. Subs. by Act 3 of 1951, s. 3 and the Schedule, for "the States".
2. The words "of India" omitted by the A.O. 1950.